

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-448(PB)/2017

IN THE MATTER OF:

Rajendra Kumar Saxena Applicant/petitioner
Vs.
M/s. Earth Gracia Builcon Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Rakesh ^{Ch}Kr. Singh, Mr. Dilip Kr.Niranjan,
Advs.

For the Respondent :

ORDER

Learned Counsel for the respondent states that management of the respondent company is in jail and some more time may be granted to enable the respondent to file reply. Let reply be now filed within 10 days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.



The total amount claimed in the petition is more than Rs. 13 lakhs alongwith interest @ 24% per annum. Keeping in view the amount, the parties may also explore the possibility to settle the dispute. It will not be an excuse for filing of reply.

List the matter on 22nd December, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

04.12.2017
V.Sethi